

File No. Stds/Nutra(Training)/FSSAI-2018
Food Safety and Standards Authority of India
(A Statutory Authority established under the Food Safety and Standards Act, 2006)
Regulatory Compliance Division
FDA Bhawan, Kotla Road, New Delhi – 110002

Dated, the 1st April, 2018

Subject: Licensing of Premix - reg.

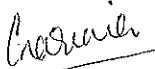
Sir/Madam,

This is with regard to the Training Programme on FSS (Health Supplements, Nutraceuticals, Food for special dietary use, Food for special medical purpose, Functional Food and Novel Food) Regulations, 2016 dated 11.01.2018 wherein Officers of FSSAI and officers of regional office (NR), Delhi attended the training at FSSAI (HQ) and Officers from Regional Offices of Chennai, Mumbai, Cochin, Tuticorin, Kolkata and Mumbai joined the training through video conference.

2. Amongst the various issue, one of the issues that emerged for clarification during the training was the license category of Premix. In this regard, it is clarified that any intermediary products/ premixes which are not for direct consumption and are to be added to the final formulation shall fall under the category 99. Such Premixes can be licensed in one of the following categories of "Food Categorisation Code" as per eligibility:

99 Substances added to food

- 99.5 Nutrients and their preparations
- 99.6 Microorganisms and Microbial Preparations
- 99.7 Functional Ingredients


(Garima Singh)
Director (Regulatory Compliance)

To
All Central Licensing Authority, FSSAI